

ITEM NO.19

Court 2 (Video Conferencing)

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12766/2020

(Arising out of impugned final judgment and order dated 16-10-2020 in LPA No. 78/2020 passed by the High Court Of Jammu & Kashmir At Srinagar)

M/S GALAXY TRANSPORT AGENCIES, CONTRACTORS, TRADERS,
TRANSPORTS AND SUPPLIERS Petitioner(s)

VERSUS

M/S NEW J.K. ROADWAYS, FLEET OWNERS AND TRANSPORT
CONTRACTORS & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.109588/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.109589/2020-PERMISSION TO
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-11-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Adeel Ahmed, AOR

For Respondent(s) Mr. Altaf H. Naik, Sr. Adv.
Mr. Atif Suhrawardy, Adv.
Mr. Syed Mehdi Imam, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the
petitioner seeking adjournment, let the the matter be listed on
Tuesday, the 15th December, 2020.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER